

1	2	3	4
21.	Roop Nagar Public School	Shalimar Bagh	
22.	Anand Educational Society	Rohini	
23.	Sri Lakshmi Dass Sachdeva Memorial Educational Society	Pitampura	
24.	Rohini Education Society	Rohini Sector-7	
25.	Bharati Education Trust	CHBS Ministry of Health	

#### Nuclear Bomb by Pakistan

6120. SHRI SHIVAJI VITHALRAO KAMBLE :

SHRI MADHAVRAO SCINDIA :

SHRI G.A. CHARAN REDDY :

SHRI SATYAJITSINH DULIPSINH GAEKWAD :

Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Pak has enough plutonium for 15 Nuclear Bombs" as reported in the Statesman dated March 20, 1997;

(b) if so, the reaction of the Government on such reports; and

(c) the steps proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): (a) Yes, Sir.

(b) and (c) Government is committed to taking all necessary steps to safeguard security and national interest in accordance with our threat perceptions.

[*Translation*]

#### Independent Atomic Energy Regulatory Board

6121. DR. RAMKRISHNA KUSMARIA :

SHRI ANAND RATNA MAURYA :

Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under consideration to set up an independent Atomic Energy Regulatory Authority to ensure safe functioning of Atomic Power Projects;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) Atomic Energy Regulatory Board (AERB) has already been set up by the Government of India in terms of the Atomic Energy

Act, 1962, to carry out certain regulatory and safety functions envisaged under the Act. The constitution, powers and functions of the Board were notified by the Government on 15th November, 1983. The Atomic Energy Regulatory Board reports to the Atomic Energy Commission.

(b) and (c) Does not arise.

[*English*]

#### Outstanding Dues

6122. SHRI PRAMOD MAHAJAN : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 2787 regarding dues on March 12, 1997 and state :

(a) the reasons for which out of 7361 unauthorised occupants having outstanding dues Rs. 1278.00 lakh only Rs. 111.25 lakhs have so far been recovered from 457 such occupants;

(b) the present position of eviction and recovery of outstanding dues from the unauthorised occupants by when these are likely to be recovered and the action taken so far in this regard;

(c) the names of 159 persons who are still unauthorised by occupying Government accommodation and the details of outstanding dues against each of them; and

(d) the steps so far getting the Government accommodation vacated ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) In cases of unauthorised occupation, recovery proceedings under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act 1971, as amended from time to time, are initiated to recover the outstanding dues. In a large number of such cases where the unauthorised occupants have vacated the Government accommodation and outstanding dues are recoverable from them, their present addresses are either not known or available with the Directorate of Estates. Efforts are being made to ascertain the present addresses of these persons from their parent Departments, as well as from the Banks from where they are drawing the pensions.

(b) to (d) Information is being collected and will be

laid on the Table of the Sabha.

**Sharad Pawar Committee**

6123. SHRI JAGMOHAN : Will the PRIME MINISTER be pleased to state :

(a) the main recommendations made by the Sharad Pawar Committee on Power which was set up in accordance with a resolution of National Development Council;

(b) whether these recommendations were endorsed by the Union Government;

(c) the advice, tendered by the Union Government to the State Governments and State Electricity Boards, if any;

(d) the names of State Governments/State Electricity Boards which have accepted/followed the recommendations of the aforesaid Committee and advice of the Union Government; and

(e) the measures being taken to persuade the State Governments and State Electricity Board, which have not so far followed the recommendations made by the Committee ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) to (e) The recommendations of the Sharad Pawar Committee on Power Sector are presently under examination in the Planning Commission. The Report is to be placed before National Development Council by the Planning Commission after the implications are fully examined.

[Translation]

**Terrorists in J&K**

6124. SHRI NAWAL KISHORE RAI :

SHRI NITISH KUMAR :

SHRIMATI KRISHNA BOSE :

Will the PRIME MINISTER be pleased to state :

(a) whether, after the formation of the new Government in Jammu and Kashmir the terrorists have again become active;

(b) if not, the reaction of the Government in this regard;

(c) the total number of innocent people killed in the State after the formation of democratic Government; and

(d) the comparative figures of violent incidents before and after the formation of the Government ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b) There has been a marked decrease in the overall level of violence after the

formation of an elected Government in J&K. However, efforts continue to be made by the terrorists and secessionist elements sponsored and supported from across the border, to keep up the violence through attacks on soft targets, indiscriminate use of explosive devices without regard to the lives of innocent civilians, efforts to enforce 'bandhs' and 'hartals', particularly when militants are killed, etc., in a bid to vitiate the atmosphere and to disrupt normal life and derail the political and democratic system in the State. The Government is fully seized of such designs and concerted and coordinated efforts are being made by all concerned to ensure that such activities are effectively contained.

(c) According to available information, 627 civilians were killed in terrorist activities during the period from 1 October 1996 to 15 April 1997.

(d) As against around 2700 incidents of terrorist violence during the six months period from 1st April 1996 to 30th September 1996, the number of incidents during the six months period from 1st October 1996 to 31st March 1997 was 1886.

**Recovery of Loan**

6125. SHRI RAM KRIPAL YADAV : Will the Minister of FINANCE be pleased to state :

(a) the comparative position of recovery of loans from industrial sector and agricultural sector as on April 30, 1997;

(b) whether in comparison to Agricultural sector more amount of loan is being disbursed to industrial sector; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) to (c) The information is being collected and will be laid on the Table of the House to the extent available.

**U.S. Stand on Kashmir**

[English]

6126. SHRI BANWARI LAL PUROHIT :

SHRI PRADIP BHATTACHARYA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of the news-item captioned "U.S. remarks on Kashmir dangerous" as reported in the Times of India dated March 7, 1997;

(b) if so, whether the statement made by the spokesman on White House in the U.S. are dangerous; and

(c) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : (a)